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WP-6879-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 21st OF FEBRUARY, 2025WRIT PETITION No. 6879 of 2025*INREFERENCE (SUO MOTO)**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Anirudh Malpani- P.L./G.A. for the State.

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ORDER

1] This petition has been registered *suo moto* by the Registry of this Court, pursuant to a communication sent by the I A.S.J., Dewas, for termination of pregnancy of a rape victim, as a criminal case has been registered at Crime No.21 of 2025 under Sections 137(2), 87, 64(2)(m) and 127(4) of *Bharatiya Nyaya Sanhita*, 2023 and Section 5L/6 of The Protection of Children from Sexual Offences Act, 2012.

2] As per the communication, the victim, who was subjected to rape by the accused, is carrying pregnancy of around 22 to 23 weeks, and as per the report submitted by panel of three doctors, District Hospital, Dewas, her pregnancy can be terminated by the panel of three doctors.

3] In view of the same, this Court sees no difficulty in allowing the termination of pregnancy of the victim, as opined by the panel of three doctors, and accordingly, it is directed that the victim's pregnancy may be terminated, in accordance with law, by the panel of three doctors.



4] Needless to say that the victim's identity shall not be disclosed. It is further directed that samples/viscera of the fetus shall be preserved, and be handed over to the concerned police officer for the purposes of investigation and DNA profiling, to be produced before the competent Court where criminal case is pending.

5] Counsel for the State is also directed to ensure that no inconvenience is caused to the victim due to procedural delays.

6] With the aforesaid directions, the writ petition is *allowed* and *disposed of*.

(SUBODH ABHYANKAR)
JUDGE

Bahar